

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1202/2019

Dated Tuesday, the 17th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

P.Gunasekaran,

No. 225/1, Kamaraj Main Road,
Old Perungalathur,
Chennai 600063.

....Applicant

By Advocate M/s. R. S. Anandan

Vs

1.The Union of India,
rep by the Engineer in Chief,
Integrated HQ of Ministry of Defence (Army),
Kashmir House, Rajaji Marg,
New Delhi 110001.

2.The Chief Engineer,
Southern Command,
Pune.

3.The Command Works Engineer,
Military Engineering Service,
Pallavan Salai,
Chennai 600002.Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the second respondent herein in No. 109014/CE CZ/GEN/399/LC dated 27.05.2019 and quash the same and consequently issue a suitable direction directing the respondents herein to fix the pay scales of the applicant in scale of Rs. 260-400 with effect from the date on which the applicant are conferred with the Valve Man post by recognizing as skilled category and confer the consequential revision of pay scales in accordance with the Fourth and Fifth pay commission revision and confer all the consequential benefits with due regards to the applicant seniority by considering their joint representation dated 15.05.2019 and pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant's case is very similar to OA 185/2007 & OA 276/2018 disposed of by this Tribunal and those decisions are applicable to all the employees and he will be satisfied if his representation dated 15.05.2019 is considered in the light of the above decision within a time limit to be fixed by this Tribunal.
3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's representation dated 15.05.2019 in the light of the orders of this Tribunal in OA 185/2007 & OA 276/2018 and pass a reasoned and speaking

**order, within a period of three months from the date
of receipt of a copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

17.09.2019